ITEM NO.4 COURT NO.4 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13645/2011

(From the judgement and order dated 03/03/2011 in LPA No. 599/2010
of The HIGH COURT OF DELHI AT N. DELHI)

ALL INDIA INST.OF MED.SC.& ANR Petitioner(s)

VERSUS

VARUN KUMAR AGARWAL & ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 27/05/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(VACATION BENCH)

For Petitioner(s) Mr. Sunil Fernandes,Adv.
Ms. Sweta Kakkad, Adv.

For Respondent(s) Mr. K.V. Vishwanathan, Sr.Adv.
Mr. Rohit Singh, Adv.
Ms. Neha S. Verma, Adv.
Mr. Harish Pandey,Adv.

UPON hearing counsel the Court made the following

O R D E R

The petitioners are directed to file an affidavit of a competent officer clearly stating therein whether any candidate, who secured more than 179 marks, had opted for surgery, gynecology and orthopedics.

The required affidavit be filed within two days.

List the case on 31.5.2011.

(A.D. Sharma) (Phoolan Wati Arora)
Court Master Court Master